under the public distribution system during the years 1985 and 1986 are a tached. [See Appendix CXL. nexure No. 119].

## Danger to Government Buldings in Pushp Vihar, New Delhi

3386. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of UR-BAN DEVELOPMENT be pleased to state:

- (a) whether Government have received any complaint during 1986 from All Ind'a CPWD Employees Union, New Delhi to the effect that water tanks in bath rooms are likely to cause danger to the buildings Pushp Vihar Sector-III Colony, New Delhi; if so, the results of inspection made in this regard; and
- (b) the action Government propose to take against guilty staff for not demolishing such tanks and taking prompt action in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE-LOPMENT (SHRI DALBIR SINGH): (a) Yes, there was a complaint from All India CPWD Employees Un'on, New Delhi to this effect in July, 1986. The conserction of small water tank in bathroom may not cause danger to the life of buildings. if the same is small and its wall and floor is made water proof. The quarters were immediately inspected and it was noticed that there was no danger to the building due to construction of these small water tanks.

(b) Question does not arise.

## Alleged Complaints by All India C.P.W.D. Employees Union, New Delhi

2387. SHRI CHANDRIKA PRA-SAD TRIPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether some of the Members of Parliament have recommended for vigilence inquiry on the points raised in the letter No. EUC/PVMD/1572-77, dated the 5th July, 1986 of All India CPWD Employees Union, New Delhi about the undue advantages enjoyed by the Engineers of CPWD; if so, what are the details thereof; and
- (b) whether any vigilence inquiry was instituted, if so, what is the outcome of the inquiry?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE-LOPMENT (SHRI DALBIR SINGH): (a) Shri Sultan Singh, M.P., drawn at ention to the letter dated 5th July, 1986 from the CPWD Emplyoees Union. The letter does not men'ion about any undue advantages enjoyed by Engineers. It, however, had mentioned about a dispute regarding the advantages given by Local Engineering Staff to the Residents' Welfare Association, Pushp Vihar.

(b) After a departmental meeting between Senior Engineers and representatives of the Employees Union and the Residents' Association, all the misunders'andings and disputes have been resolved to everybody's satisfaction. No further vigilance inquiry is called for.

## Shifting of Allottees to other Areas

3388, SHRI CHANDRIKA PRA-SAD TRIPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some Members of Parliament have forwarded the request of All India CPWD Employees Union, New Delhi, regarding getting the accommodation of some of the allottees of Government flats of South Delhi Government Colonies shifted to some other areas, who took law into their hands and threatened Government officer/workers on duty; if so, the action taken thereon; and

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(b) by when Government propose to get such allottee shifted to ease the tension prevailing in the area?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE-LOPMENT (SHRI DALBIR SINGH): (a) A request through Member Parliament has been forwarded from the All India CPWD Employees Union.

(b) The matter is being looked into.

## Maintenance of Tube Wells/Pumps in Pushp Vihar, New Delhi

3389 SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of UR-BAN DEVELOPMENT be pleased to state:

- (a) whether there is any rule under Construction Divisions CPWD handover their work to Maintenance Divisions after a prescribed period; if so, the period prescribed for the purpose;
- (b) what are the reasons that work relating to maintenance of the tube wells/Pumps in Pushp Vihar, Delhi have not been handed over by the Electrical Construction Division-IV to Electrical Maintenance Division-XIII so far even after lapse more than 6 years; and
- (c) by when Government propose to get the work handed over to said Maintenance Division?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE-LOPMENT (SHRI DALBIR SINGH): (a) There is no such rule.

- (b) The Electrical Division No. XIII, which is not a purely maintenance Division, is very heavily loaded and hence not in a position to take up Accordingly, any additional work. the Elect. Constn. Division, which is comparatively light, is continuing to maintain wells/pumps in Pushp bar.
  - (c) There is no such proposal.

उचित पर की द्कानों में अनियमितताएं

3390 श्री रामसिंहभाई पातलीया-भाई राठवा : क्या खादा ग्रीर नागरिक पृति भंती यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को दिल्लं∴गजरात तथा श्रन्य राज्यों के लोगों से 1 जनवरी. 1985 से 30 जुन, 1986 की अवधि में उचित दर की दूकानों में हेराफेरी, ग्रनिय-मितता, कालाबाजारी ग्रोर धोखाधडी की शिकायतें प्राप्त हई हैं ;
- (ख) यदि हाँ, तो उसका ब्यौरा
- (ग) कितनी दुकानों के लाइसेंस रदद कर दिये गये श्रौर उनके विरुद्ध क्या कार्यवाही की गई है;
- (घ) इस संबंध में सुधार करने के लिए क्या नये उपाय किये गये हैं ;
- (ङ) क्या सरकार वर्त्तमान वस्तुग्रों के भ्रलावा भ्रन्य वस्तूएं भी उचित दर की दुकानों के माध्यम से वितरित करने का विचार रखती है ; ग्रौर
- (च) यदि हां, तो उसका ब्यौरा

खाद्य ग्रौर नागरिक पूर्ति मंत्रालय में राज्य मंत्री (श्री गुलाम नबी म्राजाद) : (क) ग्रौर (ख) चंकिः ग्रपने-ग्रपने क्षेत्रों में सार्वजनिक वितरण प्रणाली के गठन म्रीर प्रशासन के लिए मुख्य रूप से राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन उत्तरदार्यः हैं. ग्रतः हेराफेरें, अनियमितताग्रों, चोर-बाजारी और धोखाधड़ी संबंधी शिकायतें संबंधित राज्य सरकारों/संघ राज्य क्षेत्र प्रशासन द्वारा निपटाई जाती हैं। केन्द्रीय सरकार ऐसे मामलों के बारे में कोई म्रांक है नहीं रखती है।

(ग) ग्रीर (घ) राज्य/संध क्षेत्र जांच की व्यवस्था करते हैं ग्रौर उचित कार्यवाही, जिसमें जहां कहीं श्रावण्यक हो वहां लाइसेंस को रदद करना भी शामिल है करते हैं। इस सम्बन्ध में केन्द्रीय सरकार द्वारा ग्रलग से कोई ग्रांकडे नहीं रखे जा रहे हैं। राज्यों/संघों राज्य क्षेत्रों